

Friday, February 13, 1880

**COUNCIL OF THE GOVERNOR GENERAL
OF INDIA**

VOL. 19

JAN. - DEC.

1880

P. L.

ABSTRACT OF THE PROCEEDINGS
OF THE
Council of the Governor General of
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS.

1880.

WITH INDEX.

VOL. XIX.

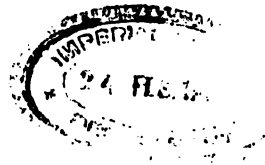
Number Fumigated..... 187113



Published by the Authority of the Governor General.

Gazettes & Debates Section
Parliament Library Building
Room No. FB-025
Block 'G'

CALCUTTA:
OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING.
1881.



Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

THE Council met at Government House on Friday, the 13th February, 1880.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, G.M.S.I.,
presiding.

His Honour the Lieutenant-Governor of Bengal, K.C.S.I.

His Excellency the Commander-in-Chief, G.C.B., G.C.S.I., C.I.E.

The Hon'ble Sir A. J. Arbuthnot, K.C.S.I., C.I.E.

The Hon'ble Sir J. Strachey, G.C.S.I., C.I.E.

General the Hon'ble Sir E. B. Johnson, B.A., K.C.B., C.I.E.

The Hon'ble Whitley Stokes, C.S.I., C.I.E.

The Hon'ble Rivers Thompson, C.S.I.

The Hon'ble Sayyad Ahmad Khán Bahádur, C.S.I.

The Hon'ble T. C. Hope, C.S.I.

The Hon'ble B. W. Colvin.

The Hon'ble Mahárájá Jotíndra Mohan Tagore, C.S.I.

The Hon'ble C. Grant.

The Hon'ble E. C. Morgan.

The Hon'ble J. Pitt Kennedy.

The Hon'ble G. C. Paul, C.I.E.

The Hon'ble H. J. Reynolds.

PROBATES AND ADMINISTRATION BILL.

The Hon'ble MR. STOKES presented the Report of the Select Committee on the Bill to provide for the grant of Probates of Wills and Letters of Administration to the estates of certain deceased persons.

DISTRICT DELEGATES BILL.

The Hon'ble MR. STOKES also presented the Report of the Select Committee on the Bill to make further provision for the grant of Probate and Letters of Administration in non-contentious cases.

NORTH-WESTERN PROVINCES RENT ACT, 1873, AMENDMENT
BILL.

The Hon'ble MR. COLVIN moved for leave to introduce a Bill to amend the North-Western Provinces Rent Act, 1873. He said that the present Rent

Law of the North-Western Provinces, which was contained in Act XVIII of 1873, had been in force for rather more than six years, and during that time had worked successfully. As might be expected, however, some errors and inadvertences had come to light in its operation, some doubtful questions of interpretation had been raised, and the necessity of introducing one or two new provisions into the law had been shewn. The Bill which he wished to introduce was intended to supply these deficiencies. The precise nature of the amendments which were contemplated would be fully set forth in the Statement of Objects and Reasons accompanying the Bill, and it did not seem necessary to recapitulate them on the present occasion. They would be found to be mostly unimportant changes. At the same time a few of them could not be long delayed without causing inconvenience and mischief. The time, therefore, seemed to have come for undertaking the first of those revisions which a law of that description periodically required. A similar revision of the Land-revenue Act of 1873 was undertaken upon the like grounds, and had been completed during the last year; and he trusted that, with the explanation which he had now given, the Council would consent to the introduction of a corresponding measure for the revision of the North-Western Provinces Rent Act.

The Motion was put and agreed to.

MERCHANT SHIPPING BILL.

The Hon'ble Mr. STOKES asked leave to postpone the presentation of the Report of the Select Committee on the Bill relating to Merchant Shipping.

Leave was granted.

BURMA SURVEY BILL.

The Hon'ble MR. RIVERS THOMPSON presented the Report of the Select Committee on the Bill to provide for the demarcation and survey of land in British Burma.

MULTÁN DISTRICT LAWS BILL.

The Hon'ble MR. STOKES moved for leave to introduce a Bill to declare the law in force in certain lands annexed to the Multán District. He said that the tract of land in the Baháwalpur State now occupied by the line and premises of the Indus Valley State Railway was, in 1872, ceded by that State to the British Government in full sovereignty. This tract had, by a notification of the Governor General in Council of the 14th of July last, been declared to be subject to the Lieutenant-Governorship of the Panjáb, and, by a notification

of the 2nd September, 1879, issued under the provisions of Act No. VI of 1867, the Lieutenant-Governor of that Province had included it within the limits of the Multán district. Now, most of the laws in force in the Panjáb operated in all the territories for the time being administered by the Lieutenant-Governor of the Panjáb, but some of such laws (for instance, the much amended Panjáb Laws Act, IV of 1872) operated only in the territories subject to the Lieutenant-Governor at the dates at which they were respectively enacted. The effect of the two notifications was, therefore, to bring only a portion of the law in force in the Multán district into force in this tract. It was obviously desirable that the law throughout that district should be the same; and as this result could not be attained without legislation, the present Bill had been prepared at the request of the Local Government. It consisted of a single section declaring generally that all enactments in force in the Multán district on the day when the tract in question became portion of that district should be deemed to have come into force in this tract on that day.

The Motion was put and agreed to.

FACTORIES BILL.

The Hon'ble Mr. COLVIN moved that the Hon'ble Mahárújá Jotíndra Mohan Tagore, the Hon'ble Sir A. Arbuthnot and the Hon'ble Mr. Reynolds be added to the Select Committee on the Bill to regulate labour in Factories.

The Motion was put and agreed to.

The Council adjourned to Friday, the 20th February, 1880.

D. FITZPATRICK,
Secy. to the Govt. of India,
Legislative Department.

CALCUTTA;
The 13th February, 1880. }